

**Police Station paharganj, New Delhi**

1102. SHRI GOPALA RAO, RAO: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether it is a fact that some people are kept under lock-up with no cases against them at police station, Paharganj, New Delhi;

(b) if so, the details thereof and the reasons therefor; and

(c) the action taken against the Station House Officer (SHO) Paharganj, New Delhi for keeping them under lock-up with no cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) No, Sir.

(b) and (c) Do not arise.

**Amendment in election law**

1103. SHRI D. B. CHANDRE GOWDA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Election Commission has requested the Central Government to amend the election laws so as to punish those who make frivolous allegations against candidates during elections for publicity; and

(b) if so, what is Central Government reaction thereto and by when the proposed amendment will be introduced in Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI HANS RAJ BHARDWAJ): (a) No, Sir.

(b) Does not arise.

**Karnataka Maharashtra border dispute**

1104. SHRI D. B. CHANDRE GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Chief Minister of Karnataka has sought for a meeting between the Home Minister and an all party delegation from Karnataka to discuss the Karnataka-Maharashtra border dispute; and

(b) if so, what is the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): (a) and (b) The Chief Minister of Karnataka had sought a meeting with the Home Minister along with his Delegation and the Home Minister had invited him to a meeting on 3rd May, 1989, at New Delhi. However, the situation has since changed with the Presidential Proclamation of 21st April, 1989 under article 356 of the Constitution.

**Book import policy**

1105. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to review the import policy relating to import of books in view of detection by revenue agencies that book import was being used by several parties to send foreign exchange abroad; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) and (b) There is no proposal to review the import policy relating to import of books.